

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:2397  
ANSWERED ON:08.12.2011  
ELECTORAL ROLLS  
Dashmuni Deepa ;Mandal Shri Mangani Lal

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether there are separate electoral rolls for elections of Lok Sabha, Vidhan Sabha and local bodies in the country;
- (b) if so, the reasons therefor; and
- (c) the steps taken or being taken by the Government to bring uniformity in electoral rolls for all elections to strengthen democracy?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): Yes, Madam.

(b): The superintendence, direction and control of the preparation and revision of electoral rolls for elections to the House of the People and the State Legislative Assemblies are the functions entrusted to the Election Commission under article 324(1) of the Constitution. However, superintendence, direction and control of the preparation of electoral rolls for elections to the Panchayats and Municipalities has been entrusted to the State Election Commissions under articles 243K and 243ZA of the Constitution.

Further, section 15 of the Representation of the People Act, 1950 provides that for every Assembly constituency there shall be an electoral roll and section 13D(1) of the said Act provides that the electoral roll for every parliamentary constituency, other than a parliamentary constituency in the State of Jammu and Kashmir or in a Union territory not having a Legislative Assembly, shall consist of the electoral rolls for all assembly constituencies comprised within that parliamentary constituency and it shall not be necessary to prepare or revise separately the electoral roll for any such parliamentary constituency.

The preparation and revision of electoral rolls for Panchayat and Municipality elections are regulated by the State laws.

(c): It is for the State Governments, by law, to adopt the electoral rolls of Parliamentary and Assembly constituencies for local bodies elections.